

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 08.09.2026 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

**CORAM: SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER	: IA(IBC)/1108/(CHE)/2026
PETITION NUMBER	: C.P. (IB)/628(CHE)2017
NAME OF THE APPLICANT	: Sandhya and Co & Anr
NAME OF THE RESPONDENT(S)	: Jain Housing and Constructions Limited
UNDER SECTION	: Sec 33(1) (b) (i) to (iii) r/w Sec 33(3)

ORDER

Present: Ld. Representing Counsel Mr. Varun for the Applicant.

None for the Respondent.

In this case the Applicant who is unsecured creditor and also member of CoC has accepted the resolution plan which offered 60% of admitted claim to the Applicant to the tune of Rs.45 Lakhs. Applicant stated that the resolution plan was approved unanimously with 100% vote by CoC and the same was approved by NCLT on 23.12.2019 in MA No.1234/2019 in C.P. (IB)/628(CHE)2017. Applicant stated that the plan has failed and SRA has not made any payment to the Applicant. Therefore Applicant sought liquidation of Corporate Debtor as well as sanction for prosecution of SRA. We find the appropriate course of action would be for the Resolution Professional to take charge of the Corporate Debtor and constitute CoC and thereafter recommend further course of action. We therefore order restoration of CIRP in this matter as the plan has failed. However as Erstwhile RP Ms. Kavitha Surana, Reg No.IBBI/IPA-002/IP-N00166/2017-

18/10435, Email ID : kavitha@mksurana.gmail.com was discharged as the Resolution Plan was approved, **we appoint** Mr. Radhakrishnan Gopal, IBBI Reg No.IBBI/IPA-001/IP-P-02650/2022-2023/14070, AFA valid till 30.06.2027, Email ID : gopal.radhakrishnan@yahoo.com, Mobile No.99415 36482 as new RP and **new RP Mr. Radhakrishnan Gopal is directed** to take charge of the Corporate Debtor with immediate effect.

At the interim, consolidated payment of Rs.2 Lakh to RP would be made by the Applicant till the consolidation of CoC and thereafter by the CoC.

RP is directed to submit report within four weeks from the date of uploading of this order.

List the Application for hearing on **12.10.2026**.

Sd/-

RAVICHANDRAN RAMASAMY
Member (Technical)

Sd/-

JYOTI KUMAR TRIPATHI
Member (Judicial)

phk